NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.96/(MAH)/2013 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.02.2017

NAME OF THE PARTIES: Mr. Rahul Tambe

V/s.

M/s. Poona Kadabakuti Karkhandar Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
<i>j</i> .	CS Pawas G.	PCS for R 1 top12	Phone
2	Ajay Asrtaskar	PCS for	Am-nortakan

ORDER

CP No.96/397-398/CLB/MB/MAH/2013

- 1. The Learned Representatives for both the sides are present.
- 2. From the side of the Petitioner, Learned Advocate is seeking adjournment on the ground of personal difficulty of the Petitioner. Adjournment is granted.
- 3. From the side of the Learned Representative of the Respondent, it is pleaded let this matter be finally fixed for hearing. Accepted.
- 4. The Petitioner is directed to argue their Petition finally on 22.02.2017.
- 5. Registry is directed to place this matter in the Cause List as "Final Hearing"

13th February, 2017.

Sd/-M.K. SHRAWAT. MEMBER (JUDICIAL)